

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8164/2010

(Arising out of impugned final judgment and order dated 22/08/1989 in WPC No. 3209/1980 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln.(s) for c/delay in filing SLP and c/delay in refiling SLP and exemption from filing O.T. and permission to file additional documents and interim relief and office report)
(For final disposal)

Date : 30/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Harin P. Raval, Sr. Adv.
Mr. M. R. Shamshad, Adv.
Mr. Rajat Singh, Adv.
Mr. Vaibhav Yadav, Adv.

For Respondent(s) Dr. Sushil Balwada, Adv.
Mr. Vivek Mishra, Adv.
Mr. Sandeep Kumar Mishra, Adv.
Ms. Mansha Shukla, Adv.
Mr. Rohit Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Hearing be expedited.

The interim order passed on earlier occasion will
remain in force till final disposal.

(SAPNA BISHT)
SR. P.A.

(H.S. PARASHER)
COURT MASTER